

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA.No.2275 of 1995

Dated New Delhi, this 7th day of July, 1997.

HON'BLE SHRI K. MUTHUKUMAR, MEMBER(A)

Harivansh Prasad Tiwari
S/o Laxmi Prasad Tiwari
R/o Vill. Dhawa, Teh. Hanumana,
Dist. Rewa (M.P.) Presently
Chowkidar/Night Watchman,
O/o the Deputy Chief Controller
of Explosives, Government of India,
Department of Explosives,
North Circle, AGRA.

... Applicant

None for applicant.

Versus

1. Union of India, Through
The Secretary,
M/o of Industry,
Government of India,
Central Secretariat, New Delhi
(Department of Explosives).
2. The Chief Controller of Explosives
Government of India,
Department of Explosives,
Old High Court Building,
NAGPUR.
3. Deputy Chief Controller of Explosives,
Government of India,
Department of Explosives,
North Circle, AGRA. ... Respondents.

By Advocate: Shri K. C., D. Gangwani.

O R D E R (Oral)

Shri K. Muthukumar, M(A)

The applicant had not been appearing on the last several dates i.e., 19.8.96, 23.5.97 and 4.7.97. Today also none appears for the applicant even on second call. Shri K. C. D. Gangwani, counsel for the respondents is present. It appears that the applicant is not interested in pursuing the matter. The application is dismissed for default and non-prosecution.


(K. Muthukumar)
Member(A)

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